

(b) the quantity now made available for distribution; and

(c) the steps taken to meet the normal kerosene supply of Madras State?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghun Ramalingam): (a) The actual sales of kerosene in the State during April 1966 to March 1967 came to 19,600 tonnes per month, which may therefore be assumed to be the requirement.

(b) The existing quota is 21,400 tonnes per month.

(c) The present allocation appears adequate for meeting the demand.

Food Adulteration Cases in India

3283. Shri Vishwa Nath Pandey: Will the Minister of Health and Family Planning be pleased to state:

(a) the number of prosecutions launched in each State and Union Territory against adulteration of food-stuffs since the 30th March, 1966;

(b) the number of convictions secured; and

(c) the nature and quantum of sentence awarded in each case?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): (a) to (c). The information is being collected and will be laid on the Table of the Sabha in due course.

ईसाई मिशनो द्वारा चलाये जाने वाले प्रनाथालय

3284. श्री श्री० प्र० त्र्यायी : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) ईसाई मिशनो के प्रनाथालयों को वर्ष 1965-66 में सरकार ने कितनी मासिक अथवा वार्षिक सहायता दी;

(ख) सरकारी सहायता-प्राप्त प्रनाथालयों में प्रत्येक समुदाय के कितने कितने बच्चे रह रहे हैं;

(ग) क्या सरकार को पता है कि इन प्रनाथ बच्चों को प्रनिवार्य रूप से ईसाई धर्म की शिक्षा दी जाती है; और

(घ) यदि हां, तो क्या सरकार की नीति के अनुसार ऐसा किया जा रहा है ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरणु गुह) : (क) से (घ). अपेक्षित सूचना एकत्रित की जा रही है तथा जैसे ही वह प्राप्त होगी सभा पटल पर रख दी जायेगी ।

Officials Bringing Cars from Abroad

3285. Shri G. S. Mishra: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government officials bringing vehicles from foreign countries are not required to pay customs duty;

(b) if so, what is Government's policy towards this;

(c) how many cars and other vehicles were brought to India by Government officials during the last five years, which were exempted from payment of customs duty;

(d) what is the amount of foreign exchange involved in such transactions during the same period;

(e) how many such cars were retained by these officials for more than three to four years in India and how many of them were disposed off after one year;

(f) whether Government are aware that such cars are sold out at high prices by these officials; and

(g) whether Government propose to impose restrictions on the sale price of such vehicles in India?